



भारतीय दूरसंचार विनियामक प्राधिकरण
TELECOM REGULATORY AUTHORITY OF INDIA
भारत सरकार/Government of India



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मि०सं०17-8(पार्ट)/2016-बी.एण्डसीएस

दिनांक: 21 जून, 2016

To,

- i. All broadcasters of Pay TV channels
- ii. All MSOs operating in Digital Addressable System notified areas

Subject: Re-transmission of signals of TV channels through Digital Addressable System (DAS) only in DAS notified areas.

It is mandatory for every cable operator to transmit or re-transmit programmes of any channel in an encrypted form through digital addressable system in such cities (areas) from such date as specified in the notification issued by Central Government under sub-section 1 of section 4A of the Cable Television Networks (Regulation) Act, 1995 (7 of 1995). As such, any transmission or retransmission of TV channels in analog mode in DAS notified areas is in contravention to the provisions of the Cable Television Networks (Regulation) Act, 1995 (7 of 1995).

2. It has come to the notice of TRAI that some multi system operators are still re-transmitting signals of TV channels in analog/un-encrypted mode in the areas notified by the Government of India for provisioning of cable TV services through digital addressable systems (DAS). Re-transmission of signals of TV channels in analog mode by multi system operators in DAS notified areas has been viewed very seriously by TRAI and therefore, MSOs registered for operating in DAS notified areas are hereby directed to ensure provisioning of signals of TV channels only through digital addressable system in DAS notified areas wherever the cutoff date as provided in the relevant notification issued by Government of India under section 4A of the Cable Television Networks (Regulation) Act, 1995 (7 of 1995) is over.

3. Broadcasters of pay channels are also directed not to provide signals of TV channels to such MSOs who are re-transmitting signals of TV channels in analog/un-encrypted mode in DAS notified areas without any authority of law and in contravention of the provisions of Cable Television Networks (Regulation) Act, 1995 (7 of 1995).

4. Nothing contained herein above, shall apply to supply of signals or continuance of supply of signals of TV channels by a MSO in pursuance of or in compliance of any order or direction or judgment passed by any court or tribunal, in any proceeding pending before such court or tribunal.

5. This is issued with the approval of competent authority.

Anil Kumar Patil
21.6.16
(अनिल कुमार पाठक)
वरिष्ठ अनुसंधान अधिकारी
(बी.एण्ड सी.एस)